The Contract Labour (Regulation and Abolition) (Maharashtra Amendment) Act, 2005

Act 13 of 2006

Keyword(s):
Contract Labour, Workers
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Contract Labour (Regulation and Abolition) (Maharashtra Amendment) Act, 2005 (Mah. Act No. XIII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIII OF 2006.
(First published, after having received the assent of the President in the “Maharashtra Government Gazette”, on the 2nd May 2006).

An Act to amend the Contract Labour (Regulation and Abolition) Act, '1970, in its application to the State of Maharashtra.

WHEREAS it is expedient to amend the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-sixth Year

37 of 1970.
of the Republic of India as follows:—

1. This Act may be called the Contract Labour (Regulation and Abolition) (Maharashtra Amendment) Act, 2005.

2. In section 1 of the Contract Labour (Regulation and Abolition) Act, 1970 (hereinafter referred to as "the principal Act"), in sub-section (5), after clause (b), the following clause shall be added, namely:—

"(c) Notwithstanding anything contained in clause (b) or any other provisions of this Act, the work performed or carried out in the area of Special Economic Zone (declared as such by the Government of India), which is of ancillary nature such as canteen, gardening, cleaning, security, courier services, transport of raw material and finished products, or loading and unloading of goods within the premises of a factory or establishment and the work in the factories and establishments which are declared 100 per cent. export units by Government, required to achieve the objective of a principal establishment in the said area, shall be deemed to be of temporary and intermittent nature irrespective of the period of performance of the work by the workers in such ancillary establishments."

3. In section 10 of the principal Act, in sub-section (1), after the words "Notwithstanding anything contained in this Act," the words "but, subject to the provisions of clause (c) of sub-section (5) of section 1," shall be inserted.